

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:118  
ANSWERED ON:24.11.2014  
CORRUPTION IN JUDICIARY  
Nayak Shri B.V.

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Government is aware of the rampant corruption in the judiciary;
- (b) if so, the details thereof; and
- (c) the action taken by the Government to remove this evil by bringing fairness, transparency and accountability in the judicial system?

**Answer**

MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA)

(a) and (b): Representations alleging corruption in judiciary are received by the Government from time to time. As per the established `In-House Mechanism` for the higher judiciary, Chief Justice of India is competent to receive complaints against the conduct of the Judges of the Supreme Court and the Chief Justices of the High Courts. Similarly, the Chief Justices of the High Courts are competent to receive complaints against the conduct of High Court Judges- The complaints/representations received are forwarded to the Chief Justice of India or to the Chief Justice of the concerned High Court, as the case may be, for appropriate action. Administrative control over the members of the subordinate judiciary in the States vests with the concerned High Court and State Government. The Central Government has no mandate to look into such complaints or to monitor the action taken on the same.

(c): To ensure greater accountability and transparency in higher judiciary, a bill titled `The Judicial Standards and Accountability Bill`, with the aim to achieve the objectives of creating a statutory mechanism for enquiring into individual complaints against Judges of the High Courts and Supreme Court and recommending appropriate action, enabling declaration of assets and liabilities of Judges and laying down judicial standards to be followed by Judges was considered and passed by the Lok Sabha on 29.03.2012. However, the Bill could not be discussed in the Rajya Sabha and lapsed consequent to the dissolution of the 15th Lok Sabha.